

MR. SPEAKER : The question is :

"That leave be granted to introduce a Bill further to amend the Requisitioning and Acquisition of Immovable Property Act, 1952."

The motion was adopted

SHRI JAGANATH RAO ; I introduce the Bill.

MR. SPEAKER : The House stands adjourned to meet again at 2 O'Clock.

13 15 hrs.

The Lok Sabha adjourned for Lunch till Fourteen of the Clock,

The Lok Sabha re-assembled after lunch at five minutes past Fourteen of the Clock.

[Shrimati Tarkeshwari Sinha in the Chair]

ALLEGED LATHI CHARGE ON KUTCH SATYAGRAHIS IN BHAVNAGAR JAIL

MR. CHAIRMAN : Shri Shukla.

श्री अटल बिहारी वाजपेयी : (बलरामपुर) सभापति महोदय, मैं नियम 109 के अन्तर्गत यह प्रस्ताव करता हूँ कि इस विषयक पर विचार स्वीकृत कर दिया जाय।

महोदय, अभी अभी मुझे एक तार मिला है संसद के और सदस्यों को भी यह तार मिला होगा। यह तार भावनगर से प्राप्त हुआ है। स्वतन्त्र पार्टी के श्री राजाबाबू, कम्युनिस्ट पार्टी के श्री सुबोध मेहता, एस० एस० पी० के श्री रमणिक पटेल और जनसंघ के भाई डोडिया ने तार दिया है, इसे मैं पढ़कर सुनता हूँ:-

"88 Madhya Pradesh Kutch Satyagrahis including 3 MLAs gagged up in a narrow barrack attacked lathi-charged and teargassed inside Bhavnagar jail barrack stop Many fainted within barrack stop 35 injured 4 hospitalised stop. Incident similar to historical

Calcutta Blackhole stop. Incident occurred right under the nose and presence of District Magistrate, DSP local Congress MLAs..."

महोदय, आप यह कह सकती हैं कि यह मामला गुजरात की सरकार का है और नियमों के अनुसार आपका कहना उचित होगा, लेकिन कच्छ का सत्याग्रह केन्द्रीय सरकार की नीति को लेकर चल रहा है। उस सत्याग्रह से किसी का मतभेद हो सकता है, लेकिन शान्तिपूर्ण सत्याग्रहियों को जेल में मारा जाय, उन के खिलाफ अश्रु गैस का प्रयोग हो, वे घायल किये जाय यह तो सारे देश के लिये, सरकार के लिये कलंक की बात है। मैं निवेदन करूँगा कि आप गृह मंत्री महोदय को निर्देश दें कि वे उनके बारे में सदन के उठने से पहले एक वक्तव्य दें। इस तरह की नीति चलती रहे और सदन चलता रहे, यह लोकतन्त्र के लिये अच्छा नहीं होगा।

सभापति महोदय : माननीय सदस्य रूल 109 को देखें, तो उन को यह पता चलेगा कि जब कोई बिल अण्डर डिस्कन होता है या बिल पर चर्चा हो रही होती है, तब रूल एप्लाइ किया जा सकता है। अभी कोई बिल अण्डर डिस्कशन नहीं है। हमारे गृह मंत्री जी, जो यहां पर बैठे हैं, अगर वे इस बिल का मूव कर लेते और यह बिल अण्डर डिस्कशन होता तब मुनासिब था कि आप एडजानमेंट का प्रस्ताव देते और हम उस पर विचार करते। इस लिये मैं कहूँगी कि रूल 109 के अन्तर्गत जो प्रश्न आपने उठाया है, वह सही नहीं है।

इस प्रश्न को अभी उठाया जा सकता है जब मैं अपनी सहमति दूँ। और जैसा कि आपने स्वयं कहा है कि यह मामला राज्य सरकार का मामला है इसलिये मैं इसको यहां पर उठाने की अनुमति नहीं दे सकती हूँ।

श्री प्रकाशवीर शास्त्री (हापुड़) : उस तार में क्या दो संसद सदस्यों की भी चर्चा की गई है जिनके ऊपर लाठीचार्ज हुआ है ? इसमें जेल

में आक्रमण होने और घायल होने वाले व्यक्तियों की भी चर्चा की गई है ।

सभापति महोदय : आप नियम 109 पढ़कर देखें तो आपको मालूम हो जायेगा कि जब कोई बिल ग्रन्डर डिस्कशन हो तभी इसको उठाया जा सकता है। उसी समय इसकी एप्लेकेबिलिटी हो सकती है जब कि कोई बिल ग्रन्डर डिस्कशन हो। उसके बाद ही यह मामला उठाया जाना चाहिये।

दूसरी बात मैंने यह बताई कि जब मैं अपनी सहमति दूंगी तभी यह मामला उठाया जा सकता है। किसी और तरह से यह मामला उठ नहीं सकता है।

14.10 hrs.

LOKPAL AND LOKAYUKTAS BILL

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SHUKLA) : Madam Chairman, on behalf of Mr. Y. B. Chavan, I move this Bill for reference to Joint Committee. There are two changes in the composition of the Committee as given in the Order Paper namely, No. 1 should be replaced by Shri S. A. Agadi and No. 12 by Shri Gunanand Thakur. I beg to move :

"That the Bill to make provision for the appointment and functions of certain authorities for the investigation of administrative action taken by or on behalf of the Government or certain public authorities in certain cases and for matters connected therewith, be referred to a Joint Committee of the Houses consisting of 45 members, 30 from this House, namely :—

Shri S. A. Agadi ; Shri K. Anbazhagan ; Shri Frank Anthony ; Shrimati Jyotsna Chanda ; H. H. Maharaja Pratap Keshari Deo ; Shri C. C. Desai ; Shri Shivajirao S. Deshmukh ; Shri Gangacharan Dixit ; Shri Samar Guha ; Shri Kanwar Lal Gupta ; Shri Hem Raj ; Shri Gunanand Thakur ; Dr. Karni Singh ; Shri Kinder

Lal ; Shri Thandavan Kiruttinan ; Shri Amiya Kumar Kisku ; Shri Bhola Nath Master ; Shri V. Viswanatha Menon ; Shri M. B. Rana ; Shri G. S. Reddi ; Shrimati Uma Roy ; Shri Narayan Swaroop Sharma ; Shri Yogendra Sharma ; Shri Shashi Bhushan ; Shri Vidya Charan Shukla ; Shri Ramshekar Prasad Singh ; Shri R. K. Sinha Shri S. Supakar ; Shri Tenneti Viswanatham ; Shri Y. B. Chavan ; and 15 from Rajya Sabha ;

"That in order to constitute a sitting of the Joint Committee the quorum shall be one-third of the total number of members of the Joint Committee ;

"that the Committee shall make a report to this House by the first day of the next session ;

"that in other respects the Rules of Procedure of this House relating to Parliamentary Committees shall apply with such variations and modifications as the Speaker may make ; and

"that this House recommends to Rajya Sabha that Rajya Sabha do join the said Joint Committee and communicate to this House the names of 15 members to be appointed by Rajya Sabha to the Joint Committee".

14.13 hrs.

[Mr. Deputy-Speaker in the Chair]

Mr. Deputy-Speaker, while declaring open the present Parliament Session, the President said that a Bill of this kind would be brought before the House. We attach a lot of importance to this measure which we have placed before the House for reference to the Joint Committee. We have had extensive consultations with various State Governments. Our consultations are not yet over. We thought that instead of delaying this matter indefinitely, we should bring forward a Bill which would be considered by the Joint Committee of both the Houses and that during the consideration of the Bill by the Joint Committee, various persons, State Governments, associations and other persons who are interested in the matter could come and depose before the Committee. All these views should of course be taken into